NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/172/ (IB)/2017

NAME OF THE PETITIONER(S)

: ARIES ENTERPRISES

NAME OF THE RESPONDENT(S)

: AUGUSTAN TEXTILE COLOURS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

SIGNATURE

REPRESENTATION BY WHOM

A. C. SOTATOMARAYAND 2 A. W. MYLS AMY

G. Rush

ORDER

Counsel representing both the parties are present. Counsel for respondent stated that the claim of Rs.19 lakhs is not correct for the reason that the respondent has made a payment of Rs.14 lakhs and they have proof of making the payment. Further he stated that in relation to the balance amount, there is a dispute for which he intends to file counter and submitted that he could not file the counter today as the parties are out of Chennai. Counsel for petitioner stated that the parties are not agreeable to the proposal made by the respondent for compromise. In the circumstances, respondent counsel is directed to file counter. Time is extended at request in the interest of justice. Put up on 13.09.2017 at 10.30 A.M.

> K Anantha Padmanabha Swamy Member (Judicial)